

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1052
ANSWERED ON:15.11.2010
LAW TO CHEEK ATROCITIES AGAINST SC/ST
Lal Shri Kirodi ;Roy Shri Mahendra Kumar

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether in spite of Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989, the number of cases of atrocities on Scheduled Castes and Scheduled Tribes are increasing;
- (b) if so, the details thereof, State-wise;
- (c) the number of cases registered, disposed of and pending under the Schedule Castes and Schedule Tribes (Prevention of Atrocities) Act, 1989 during the last three years and the current year, State-wise;
- (d) the steps taken/proposed to be taken for early disposal of these pending cases;
- (e) whether the Government intends to make this law more stringent; and
- (f) if so, the details thereof ?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT(SHRI D. NAPOLEON)

(a) to (c) As per data provided by National Crime Records Bureau, Ministry of Home Affairs, the number of cases registered by Police under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, during 2006, 2007 and 2008, was 32,407, 35,352 and 38,943, respectively.

State/UT wise data is given in the annexed statement.

(d) The Act is implemented by the concerned State Governments and Union Territory Administrations. Rule 7(2) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities), Rules, 1995, stipulates that the investigating officer shall complete the investigation on top priority within thirty days. State Governments are regularly impressed upon to take necessary measures for early disposal of these cases through Advisories and in conferences and meetings. Central assistance is also provided to State Governments for setting up special police stations.

(e) & (f) No decision has been taken in the matter.